

17
In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No. Defct. No. 363.....1998

Bordhi Chaudhary Versus Union of India

Date of Order	Order No.	Orders	Regd. No.
6-8-98		<p>Mr. P. N. Jati - Counsel for the applicants.</p> <p>This O.A has been placed by the Registry for consideration of the matter whether this application falls within the jurisdiction of the Tribunal.</p> <p>2. Heard the learned counsel for the applicants.</p> <p>3. In this O.A the applicants are challenging the validity of a letter dated 10.6.98 said to have been issued by the Senior Superintendent, Railway Mail Services, JP Division, Jaipur, by which the list dated 25.5.98 of the office bearers of the National Union Class-IV JP Division, Jaipur, has been recognised. The jurisdiction of the Tribunal is circumscribed by Sections 14 & 15 of the Administrative Tribunals Act, 1985. Since the controversy does not relate to the service matter of a member of the service to which the applicants belong but relates to a matter about the recognition of the office bearers of a particular Union of its employees; this O.A is not entertainable in this Tribunal. The applicants may approach the appropriate forum to seek their relief. The O.A and the M.A is returned to the applicants as per rules after retaining its copy in the Registry.</p> <p><i>Recd 1st copy of the order and Second Set, extra sets of O.A. A. K. S. 18/8/98 Delhi</i></p> <p>18.8.98</p>	

R. Prakash
(Ratan Prakash)
Judicial Member.